

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHRI VISHNU OVERSEAS PRIVATE LIMITED

| RELEVANT PARTICULARS | | |
|-----------------------------|---|--|
| 1. | Name of corporate debtor | Shri Vishnu Overseas Private Limited |
| 2. | Date of incorporation of corporate debtor | 09-06-1995 |
| 3. | Authority under which corporate debtor is incorporated / registered | RoC-Delhi |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U15319HR1995PTC032716 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | Jind Road Kaithal Haryana, 136027 |
| 6. | Insolvency commencement date in respect of corporate debtor | 04-11-2022 |
| 7. | Estimated date of closure of insolvency resolution process | 03-05-2023 (180 th day from the Insolvency Commencement Date) |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Hemanshu Jetley IBBI/IPA-001/IP-P00219/2017-2018/10457 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | Ducturus Resolution Professionals Pvt. Ltd, SCO-818, 1st Floor, NAC, Manimajara, Chandigarh, 160101 E-mail id: hejetley@gmail.com Mobile- 090417-00000 |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | SCO-818, 1st Floor, NAC, Manimajara, Chandigarh, 160101 E-mail id: cirp.svopl@gmail.com E-mail id: hejetley@gmail.com Mobile- +91 6283-281078 |
| 11. | Last date for submission of claims | 19-11-2022 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Name the class(es): NA |
| 13. | Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) | 1.NA 2.NA 3.NA |

| | | | |
|-----|---|---|-------|
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: | (a)Web http://ibbi.gov.in/downloadform.html (b) NA | link: |
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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shri Vishnu Overseas Pvt. Ltd. on 04-11-2022**

The creditors of **Shri Vishnu Overseas Pvt. Ltd.**, are hereby called upon to submit their claims with proof on or before 18-11-2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims:

Note-1

Form B: for claims by Operational Creditors (except Workmen and employees)

Form C: for Claims by Financial Creditors

Form CA: for Claims by Financial Creditors in a Class

Form D: for Claims by a workmen and employee

Form E: for Claims by Authorized Representative of Workmen and Employees

Form F: for Claims by creditors other than financial creditors and operational creditors

Submission of false or misleading proofs of claim shall attract penalties.

Kindly mention contact details in the claim form so that any query regarding claim can be resolved immediately.

Hemanshu Jetley

(Reg. No IBBI/IPA-001/IP-P00219/2017-2018/10457)

Interim Resolution Professional in the matter of

Shri Vishnu Overseas Pvt. Ltd

Date: 05.11.2022

Place: Panchkula

